

[Pandit G. B. Pant]

if some people have been arrested under the law, I do not see how I can come in the way of the enforcement of the law. In fact, no Member in this House can have any sympathy with such defiance of the law. I have nothing more to say.

**Mr. Speaker:** As soon as an adjournment motion is given, I consider whether consent ought to be granted to it or not. Though an hon. Member, leader of one of the groups here, had to be arrested, I have written here on this: "It is purely a matter of law and order. Consent not given. Further a case is pending against Shri Gopalan and the matter is *sub judice*." I have nothing to add to what I have already written. Inasmuch as he is the leader of a group here, I allowed reference to be made. Normally, when once this is communicated, no further reference ought to be made when I withhold my consent. I treat this as an exception.

**Shri K. K. Basu:** I am not challenging this. Originally it was reported to us and it came out in the press that they were refused curfew passes to go round the areas, and we are not challenging what might have happened subsequently so far as the cases are concerned. The courts will decide. These Members were refused curfew passes, but two days hence a public meeting was held and 144 was withdrawn and people could attend. Within two days how did the situation so improve? And today also it is said there is still disturbance. There seems to be an invidious distinction. That is what we want to know.

**Mr. Speaker:** I find from the statement of the hon. Member himself that the situation seemed to be changing and was delicate. Under the circumstances, those in charge of law and order are the best judges to grant or refuse permits. It is purely a matter of law and order. I am not going to give my consent.

PAPERS LAID ON THE TABLE  
SECOND ANNUAL REPORT OF THE COIR BOARD

**The Minister of Heavy Industries (Shri M. M. Shah):** On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Second Annual Report of the Coir Board for the period ending 31st March, 1956, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. S-345/56].

IRON AND STEEL (CONTROL) ORDER

**Shri M. M. Shah:** I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Iron and Steel (Control) Order, 1956, published in the Notification No. S.R.O. 1109/ESS. COMM/IRON AND STEEL, dated the 12th May, 1956. [Placed in Library. See No. S-346/56].

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1956, agreed without any amendment to the Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 24th July, 1956."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Newspaper (Price and Page) Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1956."